



2026:AHC:41847

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2764 of 2026

Ranjit Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arun Kumar Bajpai, Kartikey Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 30

HON'BLE VIKAS BUDHWAR, J.

1. Heard Shri Kartikey Pandey, learned counsel for the writ petitioner and Shri Rahul Malviya, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he happens to be a Constable in U.P. Police. He was subjected departmental proceedings by way of a charge sheet and a notice came to be issued to the writ petitioner to appear on a particular date on 10.2.2026 requiring the writ petitioner to appear on 25.02.2025.

3. Learned counsel for the writ petitioner submits that the same appears to be a typographical error, however, according to the writ petitioner, the copy of the complaint and the primary objection has not been served upon the writ petitioner so as to enable the writ petitioner to submit an effective reply to the charge sheet.

4. Learned Standing Counsel for the State submits that once an inquiry officer stands appointed then all the documents which are necessary for the purposes of inquiry would be served upon the writ petitioner.

5. Having heard the submissions so made across the Bar, the writ petition stands disposed of, requiring writ petitioner to prefer appropriate arbitration either before discipline authority or the inquiry officer as the case may be and the stage of the inquiry and on the said motion, the inquiry officer/disciplinary authority as the case may be shall furnish the documents until unless they are confidential in nature or they pertain to fiduciary relationship and in case such documents are not to be served, then proper well-informed reasons are to be given in that regard.

February 24, 2026

A.N. Mishra

(Vikas Budhwar, J.)